

also lose foreign exchange of more than Ra. 11 crores per year. Therefore, the Government should immediately withdraw the export duty on turmeric and save the agriculturists from losses and also save the turmeric from being vanished from our country.

(xiv) Reported shortage of drinking water in certain districts of Bihar.

श्री रीतलाल प्रसाद वर्मा (कोडरमा) : बिहार प्रदेश के उत्तरी छोटा नागपुर प्रमण्डल के गिरिडीह, हजारी बाग, धनबाद रांची, पलामू, संथाल परगना के हरिजन, आदिवासी एवं पिछड़ी जातियों के ग्रामों में पेयजल का भयंकर संकट उपस्थित हो गया है। अकाल एवं भयंकर सूखे से जनता त्रस्त है। अन्न संकट से भी लोग भूखों मरने की नौबत में हैं। सम्प्रति लोक स्वास्थ्य अभियंत्रण विभाग के द्वारा जो पेयजल की व्यवस्था की जा रही है वह सर्वथा अपर्याप्त है। रिग मशीनों की भारी कमी है। अधिकारी लोग टाल-बेटाल करते जा रहे हैं। गिरिडीह जिले में पंचायत समितियों में पारित किये गए प्रस्तावों के अनुसार भी चापाकल नहीं लगाये जा सके हैं। बिहार रिलीफ़ कमेटी की एक शाखा बगोरदर द्वारा पेयजल का सिचाई कूपों के निर्माण कुछ प्रखण्डों में 200 से 400 की संख्या में करवाये जा रहे हैं जो काम केवल बड़े तबके के लोगों के लिये पक्षपातपूर्ण ढंग से किया जा रहा है। अनुचित लाभ कमाने के लिये भी किसानों को बहुत तबाह किया जाता है। इस दिशा में निगरानी विभाग को लगाना औचित्यपूर्ण होगा। एक सर्वांगपूर्ण सर्वेक्षण सभी क्षेत्रों का कराना चाहिये ताकि कोई भी गांव, मुहल्ले, टोले नहीं छूटें वहां पेयजल की कमी को सुनिश्चित कालबद्ध योजना बना कर समाप्त किया जाना लोकप्रिय सरकार का अविलम्बनीय लोक-महत्व का प्रश्न है। इस दिशा में नजरअन्दाज करना जनहित की उपेक्षा

होगी। अतः तुरन्त राज्यपाल, बिहार प्रशासन से कारगर कार्यवाई करा कर जल संकट तथा अन्न संकट कम से कम गिरिडीह एवं हजारीबाग जिले में प्राथमिकता देकर दूर किया जाय।

श्री चन्द्रदेव प्रसाद वर्मा : (धारा) : बिहार स्थित पटना जिला के मनेर प्रखण्ड में जीवराखन टोला गंगा की तेज धार से कट रहा है इस गांव की जनसंख्या लगभग 4000 थी। गांव के आधे से अधिक मकान गंगा की धारा में विलीन हो गये। अनेक व्यक्ति और जानवर भी गंगा की तेज धारा में डूब कर मर गये।

यह कटाव लगभग एक वर्ष से चल रहा है। इन की बचाव एवं रक्षा के लिये अभी तक कोई कारगर कार्यवाही नहीं हो रही है। ये वेधर होकर जानवरों के साथ इधर-उधर भटक रहे हैं। कहीं कोई स्थान नहीं है। स्मरणीय है कि इस गांव में बसने वाले अधिकांश हरिजन और पिछड़े वर्ग के लोग हैं।

अतः सरकार से आग्रह है कि कटाव पीड़ित परिवारों को बसने के लिये मुफ्त जमीन दंड, मकान बनावें और उनके जानवरों के लिये अन्न और चारे की व्यवस्था करें।

(xvi) Exploiting the name of the prime minister in advertisements by liquor vendors.

SHRI RATANSINH RAJDA (Bombay South): Sir, I beg to raise the following matter under rule 377:—

A liquor vendor at Ulhas Nagar, Bombay, has given an advertisement in a local daily congratulating his customers on the Republic Day. He has published as a part of the advertisement a photograph of Prime Minister Shrimati Indira Gandhi in the Centre and his own alongside bearing his name. The advertisement is reproduced in the issue of *Hindi Current* dated the 15th March, 1960. It proceeds to state that the vendor, Shri Duni Chand Kalani, is the Pre-

sident of the Congress (I) at Ulhas Nagar and provides particulars of the name of the shop, its address, list of the liquors and wines available in the shop and the photograph of the shop-owner, Duni Chand Kalani. This sort of an advertisement of a liquor vendor with the photo of the Prime Minister is an outright exploitation of the name of the Prime Minister for the selfish purpose of the liquor vendor who has disgraced and misused the name and office of the Prime Minister of India. It is high time that the Prime Minister took steps to stop the vested interests from dragging her name and her office for being exploited by liquor vendors.

14.30 hrs.

MOTION RE INCREASE IN INCIDENCE OF RAPE ON WOMEN—
Contd.

Mr. DEPUTY SPEAKER: Now we take up further consideration of the motion moved by Shrimati Geet Mukherjee.

Shrimati Suseela Goplan to continue her speech.

SHRI MAGANBHAI BAROT (Ahmedabad): Sir, to the resolution which is now being discussed we have suggested some amendments.

MR. DEPUTY SPEAKER: It is only at the discussion stage.

SHRI MAGANBHAI BAROT: There is no dispute about it. We only want to widen the scope of the resolution. So please accept our amendments.

MR. DEPUTY-SPEAKER: That will come after her speech is over. Shrimati Suseela Goplan.

श्रीमती कृष्ण साही (बेगूसराय) :
उपाध्यक्ष महोदय, मैं यह अर्ज करना चाहती हूँ कि इनका जो यह मोशन है, उस पर मेरा एक एमेंडमेंट है। मेरी रिक्वेस्ट है कि उसको मंजूर कर लिया जाए।

SHRIMATI SUSEELA GOPLAN: (Alleppey): Sir, it is a matter of satisfaction that at least now this neglected subject has come to this august House for consideration and discussion, thanks to the Forum against Rapes which has been formed in Bombay and which took up the Mathura case and brought it before the notice of the public as also of this House against the tortuous attacks and the behaviour of the Police against such atrocious attacks.

Sir, dozens of such incidents have taken place in our country during the last so many years. But whenever there is an incident, there will be some protest and the government will make some statement and then they will say that they will take action and some directions will be given to the government. But what will happen afterwards? After a few days, the protest dies down and nobody cares about what happens afterwards to the victims of that attack. What happens to them—nobody cares about that. And also about the legislation and the implementation of the legislation nobody cares. That has become the order of the day. Why in this Mathura case has the verdict come like this? I think it is because we have shown utter negligence about this social aspect and because so many things are taking place and nobody cares about it. We have hundreds of such cases in our country. But what steps have the government taken? The government has taken no steps to prevent such things which go on every day. That is why the Narayanpur and Pipra and so many other cases have come to our notice. These things are taking place and pathetic stories are heard. Then there is no remedy. It is going on like this. Even in this case one of the culprits, the Police Officers who had committed a heinous crime within the Police station has been allowed to escape and he escaped because the poor girl could not prove that she was below 15 years and also she could not prove that there was resistance. Two drukards took this girl to the police station in the dead